

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

OA.82/90

date of decision: 3-11-92

Retween

M. Abraham

: Applicant

and

1. Union of India, rep. by The Post Master General AP Circle, Posts & Telegraphs Hyderabad

2. The Director of Postel services A.P.NEE. Region, Visakhapatnam

The Senior Superintendent of Post Offices, Bhimavaram Division Bhimayaram 534 201 West Godavari District

: Respondents

Counsel for the applicant

: A.P. Rao, Advocate

Counsel for the respondents

: N.V. Ramana, Standing counsel for Central Government

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. C.J. ROY, MEMBER( JUDL.)

## JUDGEM ENT

(Order as per Hon. Mr. R. Balasubramanian, Member(Admn.)

OA.82/90 is filed by the applicant with a prayer to regularise his services by declaring the Memo No.89/13 dated 8-1-1990 as illegal.

Vide memo dated 8-1-1990, the services of two part-time officials i) Chowkidar that is the applicant herein, another ii) Part-time Gardner, were terminated. Aĝainst this the applicant has filed this OA to declare the same as illegal.



- 3. The respondents opposed the application and have filed a counter.
- 4. It is stated that his main job was only part time Chowkidar. Off and on his services were utilised by the respondents as Jeep Driver. By a separate order in OA.83/90, we dismissed the claim of the applicant to the post of Driver. So, what remains is only part-time Chowkidar portion of the employment of the applicant. Sri Ramana, Standing Counsel for the respondents stated that with the shifting of the office to another premises there was no necessity of part-time Chowkidar in the new premises.

5. When there is no work, we do not find any illegal action on the part of the respondents and this OA is dismissed with no orders as to costs.

(R. BALASUBRAMANIAN)
Member (Admn)

(C.J. ROY) Member(Judl.)

Dated November 3, 1992 Dictated in the Open Court

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- The Postmaster General, Union of India, A.P.Circle, Posts & Telegraphs, Hyderabad.
- 2. The Director of Postal Services, A.P.N.E. Region, Visakhapatnam.
- The Senior Superintendent of Post Offices, Bhimavaram Division, Bhimavaram 534 201 W.G.Dist.
- 4. One copy to Mr.N.V.Ramana, Addl.CGSC CAT.Hyd.
  - 5. One mpass copy-to Mr.A.P.Rao, Advocate, 3-4-13, Dr.Bhoomannagalli, Kachiguda, Hyd.
- 6. One spare copy.

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COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A).

THE HON'BLE MR.T. CHANDRASEKHAR REDDY: M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 3 -11 -1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A.NO

in

O.A.No.

T. A. No.

Admitted and interim directions issued.

Allowed

Disposed of with directions Control Administrative Triberal DESPATCH Dismissed as withdrawn 23 NDV 1992

Dismissed for default HVDERABAD BENCH. M.A.Ordered/Rejected

No orders as to costs.

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